

State Vs. Faisal
FIR No. 356/2019
under Section 302/34 IPC
PS Sarai Rohilla

31.08.2020.

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant **(through V/C)**.

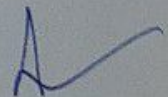
Arguments heard on the application for extension of interim bail of applicant/accused Faisal through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicant is suffering from internal Hemorrhoids Grade 3 and pain in bilateral knees. It is further submitted that he is under the regular treatment of the concerned doctors, who advised him various tests and examination and fixed the date for surgery as on 20.11.2020. Therefore, Ld. Counsel for accused/applicant make a request that interim bail of applicant/accused may kindly be extended.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for accused/applicant as well as Ld. APP for State and after

Contd.....



-2-

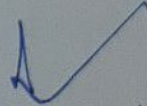
State Vs. Faisal

FIR No. 356/2019

gone through the contents of the bail application and without commenting upon the merits of the case, this Court is of the considered view that applicant/accused is on interim bail till 31.08.2020 vide order dated 30.07.2020 and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(Satish Kumar)
2nd Link ASJ: Tis Hazari Courts
Delhi/31.08.2020

State Vs. Vijay @ Kale
FIR No. 66/2015
under Section 21 of NDPS Act
PS Crime Branch

02.09.2020.

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

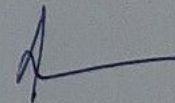
Arguments heard on the application for extension of interim bail of applicant/accused Vijay @ Kale through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicant was on interim bail till 31.08.2020 on the ground of illness of his daughter. Ld. Counsel for accused/applicant further make a request that interim bail of applicant/accused may kindly be extended.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for accused/applicant as well as Ld. APP for State and after gone through the contents of the bail application and without commenting upon the merits of the case, this Court is of the

Contd.....




State Vs. Vijay @ Kale

FIR No. 66/2015

considered view that applicant/accused is on interim bail till 31.08.2020 vide order dated 30.07.2020 and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till **31.10.2020** in view of the **W.P.(C) 3037/2020 passed by Hon'ble High Court of Delhi dated 24.08.2020**, with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(Satish Kumar)

2nd Link ASJ: Tis Hazari Courts
Delhi/02.09.2020

State Vs. Rashid Khan
FIR No. 213/2018
under Section 21 NDPS Act
PS Crime Branch
01.09.2020.

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

I am looking after the work of Ld. Trial Court i.e. Sh. Deepak Dabas, ASJ/Special Judge, NDPS, (Central) Tis Hazari Courts as the Presiding Officer of said Court is on training and first link of said court is also on training.

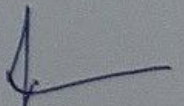
Arguments heard on the application for extension of interim bail of applicant/accused Rashid Khan through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicant is on interim bail till 31.08.2020 on medical ground of wife of accused/applicant. Ld. Counsel for accused/applicant further make a request that interim bail of applicant/accused may kindly be extended.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld.

Contd.....



State Vs. Rashid Khan

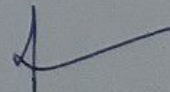
FIR No. 213/2018

Counsel for accused/applicant as well as Ld. APP for State and after gone through the contents of the bail application and without commenting upon the merits of the case and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till 14.09.2020 on the medical condition of wife of accused/applicant.

Ld. Counsel for accused/applicant is directed to file all the medical documents of wife of accused/applicant within three days in the Court concerned and after filing of the same, IO/SHO is directed to verify the same and file the report in view of disease and treatment of the wife of accused/applicant in the Court concerned on or before the NDOH i.e. 14.09.2020.

Put up for further arguments on present application on 14.09.2020.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.



(Satish Kumar)

2nd Link ASJ: Tis Hazari Courts
Delhi/01.09.2020

State Vs. Ansalam Nayak
FIR No. 80/2018
under Section 20 NDPS Act
PS Crime Branch
01.09.2020

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

I am looking after the work of Ld. Trial Court i.e. Sh. Deepak Dabas, ASJ/Special Judge, NDPS, (Central) Tis Hazari Courts as the Presiding Officer of said Court is on training and first link of said court is also on training.

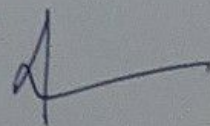
Arguments heard on the application for extension of interim bail of applicant/accused Ansalam Nayak through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicant is on interim bail till 31.08.2020 on medical ground. Ld. Counsel for accused/applicant further make a request that interim bail of applicant/accused may kindly be extended.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for accused/applicant as well as Ld. APP for State and after

Contd.....



-2-

State Vs. Ansalam Nayak

FIR No. 80/2018

gone through the contents of the bail application and without commenting upon the merits of the case and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till 14.09.2020 on the medical condition of accused/applicant.

Ld. Counsel for accused/applicant is directed to file all the medical documents of accused/applicant within three days in the Court concerned and after filing of the same, IO/SHO is directed to verify the same and file the report in view of disease and treatment of the accused/applicant in the Court concerned on or before the NDOH i.e. 14.09.2020.

Put up for further arguments on present application on 14.09.2020.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.



(Satish Kumar)

2nd Link ASJ: Tis Hazari Courts
Delhi/01.09.2020

State Vs. Kapil
FIR No. 366/2018
under Section 392/397/325/354/451/411 IPC
PS Pahar Ganj

02.09.2020.

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant **(through V/C)**.

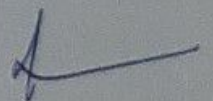
Arguments heard on the application for extension of interim bail of applicant/accused Kapil through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicant was on interim bail till 31.08.2020 on the ground of illness of his wife. Ld. Counsel for accused/applicant further make a request that interim bail of applicant/accused may kindly be extended.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for accused/applicant as well as Ld. APP for State and after gone through the contents of the bail application and without commenting upon the merits of the case, this Court is of the considered view that applicant/accused is on interim bail till

Contd.....



-2-


State Vs. Kapil

FIR No. 366/2018

31.08.2020 vide order dated 22.07.2020 and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till **31.10.2020** in view of the **W.P.(C) 3037/2020 passed by Hon'ble High Court of Delhi dated 24.08.2020**, with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(Satish Kumar)

2nd Link ASJ: Tis Hazari Courts
Delhi/02.09.2020

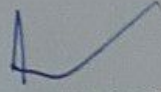
FIR No. 06/2015
PS: Pahar Ganj
State Vs. Bharat @ Mirchi
u/s 392/395/397/34/174A IPC

31.08.2020

Present: Ld. Addl. PP for the State through VC.

Sh. Yash Rajput, Ld. counsel for accused/applicant through
VC/mobile call.

On request of Ld. Counsel for accused, be put up on 10.09.2020 for
arguments on bail application. IO/SHO to report on the bail application.


(SATISH KUMAR)
2nd Link ASJ:TIS HAZARI COURTS
DELHI/ 31.08.2020


FIR No. 183/2019
PS: Kotwali
State Vs. Ajay Singh Raghav
u/s 302/201 IPC

31.08.2020

Present: Ld. Addl. PP for the State through VC.

Sh. Sachin Kumar Jain, Ld. counsel for accused/applicant through
VC/mobile call.

On request of Ld. Counsel for accused, be put up on 10.09.2020 for
arguments on bail application. IO/SHO to report on the bail application.


(SATISH KUMAR)
2nd Link ASJ:TIS HAZARI COURTS
DELHI/ 31.08.2020

State Vs. Saurabh
FIR No. 463/2017
under Section 302/34 IPC
PS Timar Pur

31.08.2020.

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Arguments heard on the application for extension of interim bail of applicant/accused Saurabh through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicant was granted interim bail of 45 days vide order dated 03.06.2020 and thereafter interim bail was extended for further 45 days vide order dated 16.07.2020. Therefore, Ld. Counsel for accused/applicant again make a request that interim bail of applicant/accused may kindly be extended till 31.10.2020 in view of wake of pandemic COVID-19.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for accused/applicant as well as Ld. APP for State and after

Contd.....

-2-

State Vs. Saurabh

FIR No. 463/2017

gone through the contents of the bail application and without commenting upon the merits of the case, this Court is of the considered view that applicant/accused is on interim bail for 45 days vide order dated 16.07.2020 and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(Satish Kumar)

2nd Link ASJ: Tis Hazari Courts
Delhi/31.08.2020

State Vs. Sunil @ Kesto
FIR No. 491/2015
under Section 307/120-B/34 IPC
PS Subzi Mandi

31.08.2020.

(Ld. P.O. is on training today)

**ORDER ON THE APPLICATION FOR EXTENSION OF
INTERIM BAIL OF APPLICANT/ACCUSED**

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant **(through V/C)**.

Arguments heard on the application for extension of interim bail of applicant/accused Sunil @ Kesto through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that father of accused is suffering from chest infection and Chronic Obstructive Pulmonary Disease (COPD). It is further submitted that daughter of accused/applicant aged about 15 months is also suffering from Acyanotic heart defect disease with fever. Therefore, Ld. Counsel for accused/applicant make a request that interim bail of applicant/accused may kindly be extended.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for accused/applicant as well as Ld. APP for State and after

Contd.....



-2-

State Vs. Sunil @ Kesto

FIR No. 491/2015

gone through the contents of the bail application and without commenting upon the merits of the case, this Court is of the considered view that applicant/accused is on interim bail till 31.08.2020 vide order dated 30.07.2020 and on the request of Ld. Counsel for applicant/accused, in the interest of justice and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of applicant/accused is hereby extended till 31.10.2020 with the same terms and conditions.

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.

Application is disposed off accordingly.



(Satish Kumar)
2nd Link ASJ: Tis Hazari Courts
Delhi/31.08.2020